

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)
IA NO. 691 OF 2018 IN
APPEAL NO. 145 OF 2018

Dated: 30th May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s. Godawari Power & Ispat Ltd.

...Appellant(s)

Vs.

**Chhattisgarh State Electricity Regulatory
Commission & Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Raunak Jain
Mr. Vishvendra Tomar

ORDER

IA NO. 691 OF 2018
(Appln. for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, Registry is directed to list the appeal on 03.07.2018.

The application is disposed of.

APPEAL No. 145 of 2018

Issue notice to the Respondents on the appeal as well as on the applications returnable on 03.07.2018. Dasti, in addition, is permitted.

List the matter on **03.07.2018**. In the meantime, learned counsel for the appellant is at liberty to inform the State Commission that this appeal is pending before this Tribunal.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member